

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS**

LOK SABHA

UNSTARRED QUESTION NO. 954

TO BE ANSWERED ON FEBRUARY 08, 2024

LAND RIGHTS TRANSFER TO SLUM DWELLERS

**NO. 954. SHRI P.V. MIDHUN REDDY:
SHRI M.V.V. SATYANARAYANA:**

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government has analyzed the feasibility of land rights transfer to slum dwellers considering the success of the policy in some States of the country;**
- (b) if so, whether there is a need to introduce a national policy for land rights transfer to slum dwellers and if so, the details thereof;**
- (c) whether the Government is considering any additional interventions apart from In-Situ Slum Rehabilitation (ISSR) for improving housing conditions of slum dwellers; and**
- (d) if so, the details thereof?**

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)**

(a) to (d): 'Land' and 'Colonisation' are State subjects. All schemes related to housing and slum rehabilitation through transferring of land rights to slum dwellers or otherwise are implemented by State/Union Territory (UT) Governments in their respective regions and data related to the same are not maintained by this Ministry. However, Government of India is supplementing the efforts of States/UTs by providing Central Assistance under Pradhan Mantri Awas Yojana – Urban (PMAY-U) to provide pucca house with basic amenities to all eligible urban beneficiaries across the country including slum dwellers. Eligible beneficiaries can avail benefit of PMAY-U through available four verticals i.e. Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), In-Situ Slum Redevelopment (ISSR) and Credit Linked Subsidy Scheme (CLSS). ISSR component of

...2/-

the scheme specifically deals with slum redevelopment using land as a resource. Central Assistance of ₹1 lakh per house is provided under this component.

Based on the project proposals submitted by States/UTs, a total of 118.63 lakh houses have been sanctioned by the Ministry, out of which 114.01 lakh have been grounded and 80.02 lakh are completed/delivered to the beneficiaries in urban areas, including slums, as on 29.01.2024. The scheme has been extended till 31.12.2024, except CLSS vertical of the scheme, to complete all the houses sanctioned without changing the funding pattern and implementation methodology. There is no proposal under consideration in the Ministry for introduction of any additional intervention at this stage of the scheme.
